

West Block No.2, R.K.Puram, New Delhi

Date of hearing: 19.07.2017

[Arising out of the Order-in-Appeal No. 30(AK)ST/JPR-I/2012 dated 05.03.2012, passed by the Commissioner of Central Excise, Jaipur]

Vs.

Appearance:

Present None for the appellant
Present Shri Sanjay Jain, DR for the respondent

**Coram: Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. V. Padmanabhan, Technical Member**

Per Justice (Dr.) Satish Chandra:

On 17.02.2017, Shri Bipin Garg has withdrawn his vakalatnama. So, the bench directed the registry to issue a fresh notice to the assessee by speed post to make an alternative arrangement. The case was listed on 24.03.2017. In spite of the notice, none appeared on behalf of the appellant. So, a fresh notice was issued for final hearing for today.

2. Today in the revised list, none is present on behalf of the appellant nor any adjournment application is available on record.

3. It seems that the assessee is not interested in pursuing his appeal.
4. It may mention that as per the maxim VIA ILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.
5. In view of the above, the appeal is dismissed for default.

[Dictated and Pronounced in the open court]

(V. Padmanabhan)
Technical Member

(Justice Dr. Satish Chandra)
President

Bhanu